

## Central Administrative Tribunal Bangalore Bench, Bangalore

R.A. No.05/2021 in O.A. No.432/2020

This the 30th day of July, 2021

### Hon'ble Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

- Lourdu Nandan E s/o Shri Hirudianandan Aged about 48 years, No.4041, 9<sup>th</sup> Cross Ist Main Road, Shivayogiswamy Road Gandhi Nagar, Mysore – 570007
- Hebbalaiah s/o Shri Kote Gowda
  Aged about 40 years, Kuruba Gowda Road,
  Mandakalli Post, Mysore Taluk, Mysore 571311
- 3. Mahesh M s/o Shri Mahadeva Aged about 36 years, No. 29, 20<sup>th</sup> Cross 2<sup>nd</sup> Main, Jay Nagar, Mysore – 570014
- 4. Yangamma Mangala w/o Shri Venkataram Aged about 44 years, Door No.2, J P Nagar Ramabai Nagar, Navodaya Layout, Mysore 570007 ....Applicants

#### Versus

- Union of India, through the Finance Secretary Ministry of Finance, Department of Revenue Government of India, New Delhi – 110 001
- 2. Pr. Chief Commissioner of Income Tax Karnataka & Goa Region Queens Road, Bangalore – 560001
- Pr. Commissioner of Income Tax Residency Road, Mysore - 570010

..Respondents



## ORDER (in circulation)

# Mr. Justice L. Narasimha Reddy:

This R.A. is filed by the applicants with a prayer to review the order dated 24.12.2020 passed in O.A. No.432/2020. The said O.A. was disposed of, taking note of the fact that the applicants can seek relief in O.A. Nos.1017 to 1020 of 2019, that were filed by them. The fact that the said O.As. were disposed of on 23.1.2020 was not brought to our notice of the Tribunal. Therefore, it was left open to them, to file M.A. in those O.As.

- 2. On the one hand, the applicants and the learned counsel did not bring to our notice, the fact that O.A. Nos.1017 to 1020 of 2019 were disposed of by the time the O.A. No.432/2020 was taken up for hearing. On the other, the expressions, such as 'factually wrong notions' and 'apparently erroneous on the face of the record', are employed in the R.A. Further, Mr. T C Gupta, the Advocate of the applicants, is debarred from filing the proceedings before the Tribunal before the Bangalore Bench.
  - 3. The R.A. is accordingly dismissed. However, it shall be open to the applicants to seek appropriate remedy by using



proper language and through an Advocate, who is otherwise competent to institute the proceedings

( Mohd. Jamshed ) Member (A) ( Justice L. Narasimha Reddy ) Chairman

/sunil/jyoti/